

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3484 of 2020

Ashish Tiwari @ Ramashish Tiwari.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Abhay Kumar Mishra, Advocate

For the State : Mr. Bishambhar Shastri, A.P.P.

02/14-9-2020 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Garhwa P.S. Case No. 306 of 2020.

It has been alleged that the petitioner always used to abuse the informant and on 29.5.2020, the informant was accosted by the petitioner who was insisting her to come to his house.

Petitioner appears to be a commander guard in Jharkhand Home Guard, Garhwa. The impugned order reveals that there is a land dispute between the petitioner and the informant and in such background facts, the false implication of the petitioner cannot be ruled out.

Regard being had to the above, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Garhwa in connection with Garhwa P.S. Case No. 306 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-